

5

NATIONAL COMPANY LAW TRIBUNAL
CHENNAI BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW BOARD, CHENNAI HELD ON 06/10/2016 AT 10.30 AM

PRESENT: SHRI. K. ANANTHA PADMANABHA SWAMY, MEMBER – JUDICIAL
SHRI CH. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/97/2016
NAME OF THE PETITIONER(S) : E. Ravi Kumar Naidu & 10 others
NAME OF THE RESPONDENT(S) : Kandhari Fruitpack Pvt. Ltd. & 2 others
UNDER SECTION : 397/398

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			

① Sudha Sridharan
For Anirudh Krishnan

Counsel for
Respondent 2

Atla Atla

② Sri Varshini
For V. Mahesh And Associates

Counsel for
Respondent 1, 3

Sri Varshini

③ C. Louis Franco

Counsel for all
petitioners

Francis

ORDER

Shri C Louis Franco, counsel for petitioners present. Ms Sri Varshini, counsel for R1 & R3 and Shri Anirudh Krishnan, counsel for R2 are present. It has been reported by the counsels for the respondents that an arbitration proceedings are in progress which will have a direct bearing on the reliefs sought in CP-43/. The counsels for respondents are directed to file the Memo alongwith copy of the reference made/claim and response filed by the parties before the Arbitrary Tribunal in order to ascertain as to whether any of the reliefs are as prayed in the CP are covered by the arbitration proceedings . At request time is extended. Put up on **03.11.2016 at 10.30 A.M.**

(Ch.Mohd.Sharief Tariq)

(K Anantha Padmanabha Swamy)